

ITEM NO.1  
[FOR ORDERS]

Virtual Court No.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3584-3585/2020

(Arising out of impugned final judgment and order dated 10-10-2019 in RP No. 16/2019 10-10-2019 in MCRP No. 14/2019 passed by the High Court Of Meghalaya At Shilong)

PATEL ENGINEERING LTD.

Petitioner(s)

VERSUS

NORTH EASTERN ELECTRIC POWER CORPORATION LTD. (NEEPCO) Respondent(s)

(IA No.23336/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH SLP(C) No. 3438-3439/2020 (XIV)

(IA No.21822/2020-EXEMP.FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 3434-3435/2020 (XIV)

(IA No.21738/2020-EXEMP.FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 22-05-2020 These petitions were called on for pronouncement of Order today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MS. JUSTICE INDU MALHOTRA  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Harish Salve, Sr. Adv.  
Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. Ashis Bhan, Adv.  
Mr. Syed Jafar Alam, AOR  
Mr. Ketan Gaur, Adv.  
Mr. Mohit Rohatgi, Adv.  
Mr. Rajendra Dangwal, Adv.  
Mr. Aayush Mitruka, Adv.  
Mr. Deepak Joshi, Adv.

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Karan Lahiri, Adv.  
Mr. Raghav Shanker, Adv.  
Ms. Liz Mathew, AOR

Hon'ble Mrs. Justice R. Banumathi pronounced the Order on behalf of the Bench comprising Her Ladyship, Hon'ble Ms. Justice Indu Malhotra and Hon'ble Mr. Justice Aniruddha Bose.

In terms of the signed reportable Order, the special leave petitions are dismissed..

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)  
AR-cum-PS

(BEENA JOLLY)  
BRANCH OFFICER

(Signed Reportable Order is placed on the file)